GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. †2696

TO BE ANSWERED ON THE 15^{TH} DECEMBER, 2015/AGRAHAYANA 24, 1937 (SAKA)

DRUG TRAFFICKING CASES

†2696. SHRIMATI SAKUNTALA LAGURI: SHRI LAXMAN GILUWA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that cases against drugs peddlers and smuggling are running for more than ten years in various courts of the country and the culprits have not been punished;

(b) if so, the details thereto;

(c) whether it is also a fact that trial of peddlers and smugglers are completed within a short span of time and such offenders are punished expeditiously in other countries compared to India; and

(d) if so, the reaction of the Government thereof and the corrective steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): In some cases, the trial of cases against drug peddlers and smuggling is pending for more than 10 years. The details of such cases is enclosed at Annexure - A.

(c) & (d): Narcotics Control Bureau (NCB), a nodal agency for all drug law enforcement agencies has informed that they do not collect information on trials conducted in other countries.

To ensure expeditious trial of cases, NCB, on its part, undertakes the following steps:

- (i) Files complaints on time
- (ii) Appoints Special Public Prosecutors without delay for seeing trial of cases.
- (iii) Requests Trial Courts to abide by the directions of the Hon'ble Supreme Court as given in the case of Thana Singh Vs. CBN (Crl. Appeal No. 1640/2010).

LSUSQ No. 2696 for 15.12.2015

ANNEXURE – A (page 1/2)

CASES PENDING TRIAL IN TRIAL COURTS FOR MORE THAN 10 YRS.

S.No.	NCB ZONE	NO. OF CASES	CASE NO.
1	Chennai	08	OR 30/04 OR 01/04 OR 02/02 OR 01/00 5/1999 08/1996 7/2003 36/95
2	Delhi	1	VIII/04/DZU/2004
3	Guwahati	20	I/NCB/HEROIN/IMP/92 2/NCB/GANJ A/I MP/93 I/HEROIN/NCB/IMP/94 02/GANJA/NCB/I MP/94 I/NCB/IMP/GANJA/95 1/NCB/I M P/G ANJ A/CL/96 3/NCB/I M P/G ANJA/CL/96 3/NCB/IMP/GANJA/CL/96 3/NCB/IMP/GANJA/CL/97 6/NCB/IMP/GANJA/CL/97 6/NCB/IMP/GANJA/CL/97 6/NCB/IMP/HEROIN/97 10/NCB/IMP/HEROIN/97 10/NCB/IMP/HEROIN/97 1/NCB/IMP/HEROIN/98 2/NCB/IMP/HEROIN/98 4/NCB/IMP/HEROIN/98 1/NCB/IMP/HEROIN/99 2/NCB/IMP/GANJA/99 1/NCB/IMP/GANJA/2000 2/NCB/IMP/GANJA/2000
4	Jodhpur	02	03/1997 02/2002
5	Jammu	01	1/2003

LSUSQ No. 2696 for 15.12.2015 ANNEXURE – A (page 2/2)

6 Kolkata	20	42/97 71/01
		117/02 12/03 16/2003 125/93 36/2000 23/2003 07/2002 08/2002 1/2000 2/2001 5/2001 80/04 24/04 12/2004 & 09/2004 14/2004 16/2004
7 Lucknow	13	1/1991 2/1992 4/1992 8/1992 11/1999 7/2000 6/2001 7/2001 8/2001 2/2002 9/2002 4/2003
8 Mumbai	01	97/2001
9 Patna	06	5/1997 4/1999 4/2000 3/2001 6/2002 4/2005
TOTAL CA	SES 72	
